NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP(IB)No. 473/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M.

Name of the Company		Trilok Infracon (India) Pvt LtdVs- Forbesgunj Food Processing Pvt Ltd.		
Under Section		9 IBC		
SI.	Name & Designation of Authorized		Appearing on behalf of	Signature with
No. Representative (IN CAPITAL LETTERS) C			date	

PARTHA KAMAL SEN

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ORDER

Ld. Interim Resolution Professional (IRP) is present. He informed that parties have entered into settlement and he has not been appointed as Resolution Professional. He made a request that present proceeding may be closed.

Corporate Insolvency Resolution Process (CIRP) cannot be closed. IRP is directed to proceed with the CIRP in accordance with law and form the Committee of Creditors.

List it on 27/03/2018 for filing progress report.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)